

Government of Union Territory of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Jammu, the 06 December, 2019

S.O 24 .-Whereas, on 30-04-2010 after Friday prayers Separatist Leader Mohammad Yaseen Malik delivered an anti National speech at main Chowk S.K Bala.; and

2. Whereas, a case FIR No. 109/2010 U/S 13 ULA (P) Act 1967, was registered in P/S Sumbal and investigation taken up; and

3. Whereas, during the course of investigation, it was revealed that accused, Chairman of banned JKLF has raised anti National and pro freedom slogans at main Chowk S.K Bala in front of people who were coming out of Masjid after offering Friday prayers, thereby, causing hatred/threat in the minds and hearts of people against the integrity and sovereignty of the Country; and

4. Whereas, investigation conducted established a prima-facie case against the accused person namely; Mohammad Yaseen Malik S/O Gh Qadir Malik R/O Miasuma Srinagar under section 13 of the Unlawful Activities (Prevention) Act 1967; and

5. Whereas, the Authority appointed by the Government of Union Territory of Jammu & Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Union Territory of Jammu & Kashmir is of the view that there is sufficient material and evidence available

against the accused person for his prosecution under the aforesaid provision of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Union Territory of Jammu & Kashmir hereby accords sanction for launching prosecution against the accused person namely Mohammad Yaseen Malik S/O Gh Qadir Malik R/O Miasuma Srinagar for the commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 109/2010 of Police Station Sumbal.

By order of the Government of Union Territory Jammu and Kashmir.

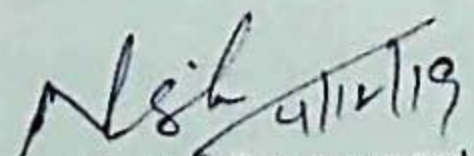
Sd/-
Principal Secretary to the Government
Home Department

No. Home/Pros/110/2019

Dated: 06.12.2019

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/San-39/S/2019/43553-55 dated 18.07.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department